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BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

O.A.Nos.681/93, 830/93, 1208/93, 1209/93, 1210/93, 1211/93
1212/93, 1213/93

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|-----------------|--------------------------------|
| 1. A.H.Borase | .. Applicant in
O.A.681/93 |
| 2. S.D.Kulkarni | .. Applicant in
O.A. 830/93 |
| 3. R.D.Urankar | .. Applicant in
O.A.1208/93 |
| 4. P.I.Tuscan | .. Applicant in
O.A.1209/93 |
| 5. K.V.Dalvi | .. Applicant in
O.A.1210/93 |
| 6. Y.D.Yadav | .. Applicant in
O.A.1211/93 |
| 7. R.M.Tandel | .. Applicant in
O.A.1212/93 |
| 8. V.P.Jadhav | .. Applicant in
O.A.1213/93 |

-versus-

Union of India & Ors. .. Respondents

Coram: Hon'ble Shri Justice M.S.Deshpande,
Vice-Chairman

Hon'ble Shri R.Rangarajan, Member(A)

Appearances:

1. Mr.M.D.Lonkar
Advocate for the
Applicants.
2. Mr.A.I.Bhatkar
Advocate for the
Respondents.

ORAL JUDGMENT:
Per M.S.Deshpande, V.C. ◊

Date: 4-3-1994

Mr.M.D.Lonkar for the applicants.

also
He/appears for respondents No. 4 to 10. By order
dt. 17-1-94 we had directed respondents No.4 to 10
be joined as respondents to this application. The
inquiry which was jointly held against present
eight applicants and respondents No.4 to 10 came
to be separated allegedly upon objections having been

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raised by some of the persons against whom the proceedings have been initiated objecting to the joint enquiry.

2. Mr.M.D.Lonkar states that he appears for all the persons against whom the joint enquiry was proceeding and the submission of all those employees is that joint enquiry should be continued. He further states that respondents No.4 to 10 do not now insist on separate enquiry being held in respect of charges. In view of this Mr.A.I.Bhatkar, for respondents No. 1 to 3 states that the department has no objection to proceed against all these persons by holding a joint enquiry.

3. We, therefore, direct that the joint enquiry shall be initiated and should continue from the stage separate enquiry was ordered and the enquiry shall be completed as early as possible and preferably within six months from today. All applications are disposed of by this common order.

(R.RANGARAJAN)
Member(A)

(M.S.DESHPANDE)
Vice-Chairman

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